

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO. †2363**

**TO BE ANSWERED ON WEDNESDAY, THE 01<sup>st</sup> AUGUST, 2018.**

**Live Telecast of Court Proceedings**

**†2363. SHRI NAGAR RODMAL:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government proposes to make arrangements for the live telecast of the proceedings of the courts;**
- (b) if so, the time by which this arrangement is likely to be put in place; and**
- (c) the details of the extra economic burden which will be incurred by the Government to operationalise the said arrangement?**

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS  
(SHRI P. P. CHAUDHARY)**

(a) to (c) : A Writ Petition has been filed in the Hon'ble Supreme Court, seeking declaration for permitting live streaming of Supreme Court case proceedings of constitutional and national importance having an impact on the public at large and a direction to make available the necessary infrastructure for live streaming and to frame guidelines for the determination of such cases which are of constitutional and national importance. The writ petition has been converted into Public Interest Litigation and the matter is *sub-judice* at present.

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